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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 83 and 26 of 2017 in C.P. No. 30/241-242/NCLT/AHM/2016


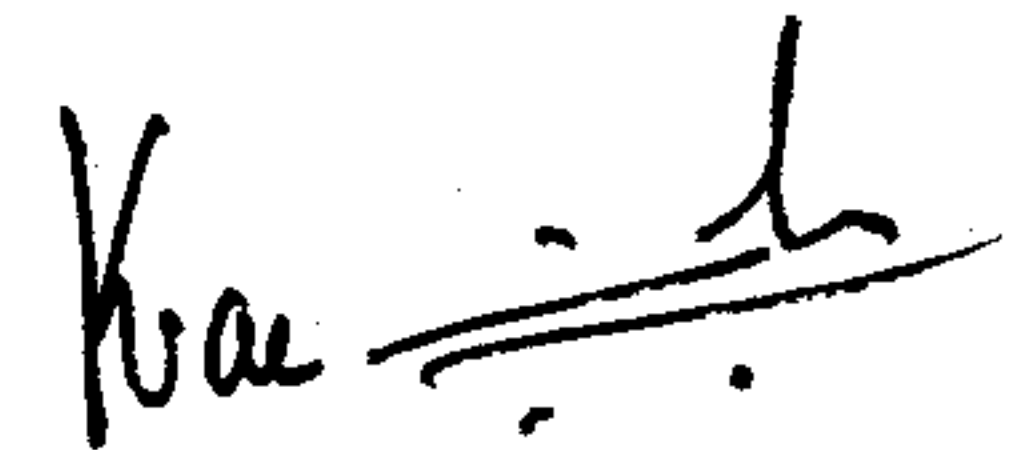
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017**

Name of the Company: Chimanlal Ramji Savla & Ors.
V/s.
Flagship Realty Pvt. Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SH. A.K. MYLSAMY	ADV.	PETITIONER	
2.	SH. S. ARAVINDH	ADV	- do -	
3.	SH. NAVIN PAHWA	"	"	
4.	Kunal P Vaishnav	"	Resp.No. 1 & 3	
5.	SAURABH N. SOPARKAR	SENIOR ADVOCATE	RESPONDENT NO. 1 & 3	

ORDER

Learned Advocate Mr. A K Mylsamy with Learned Advocate Mr. S. Aravindh with Learned Advocate Mr. Navin Pahwa present for Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar Learned Advocate Mr. Kunal Vaishnav present for Respondents no. 1 to 3.

Heard both sides in IA 83/2017.

The application is filed by original Respondents no. 1 and 3 with a prayer to strike of paragraphs 26 to 28 of rejoinder and seeking time to file sur-rejoinder by Respondent no. 1 and 3.

Perused the paragraphs 26 to 28 of rejoinder. There is no need to strike of those paragraphs since they relate to sale of flats by Respondent company. However,

Respondents no. 1 and 3 can file their sur rejoinder in respect of paragraphs 26 to 28 of rejoinder since those facts are not stated in the petition.

Application is ordered accordingly.

Respondents no. 1 and 3 shall file rejoinder within three weeks after serving copy in advance to the Petitioners.

List the matter on 28.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 20th day of July, 2017.